

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II
SPECIAL BENCH

6. IA 710/2023 in C.P. (IB)/434(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2024**

NAME OF THE PARTIES:- IA 710/2023 Mittal Corp Limited Through
Resolution Professional Vs. Commissioner of
Income Tax-1(1)
IN THE MATTER OF
Punjab National Bank (The Erstwhile Oriental
Bank of Commerce)
V/s
Mittal Corp Limited

Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 710 of 2023

Presence:-

None ... for Applicant

None ... for Respondent

No representation from either side. A perusal of the records also reveals that none was present from either on the last date of the hearing i.e. 11.06.2024. It appears that Applicant is not interested in prosecuting the present Application any further. In the circumstances, the bench is left with no option but to dismiss the present Application. Accordingly, **IA 710 of 2023** is **dismissed** for **non-prosecution**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)